

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE

Appeal No. 143/2024 (WZB)

Vernon Rodrigues

.. Appellant

Versus

GCZMA & 2 ors.

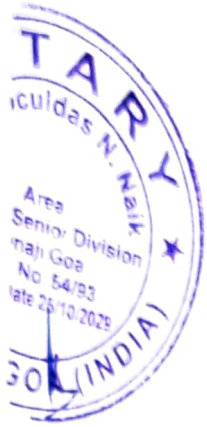
.. Respondents

**AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 3 TO  
BRING ON RECORD THE CONDUCT OF THE GOA  
COASTAL ZONE MANAGEMENT AUTHORITY**

I, Ms. Judith Rodrigues, D/o late Mr. Joseph D'Souza, married,  
major in age, Indian National, R/o H. No. D-6, TRT Holiday  
Enclave, Near Golden Tulip, Muddo Waddo, Candolim, Bardez,  
Goa, do hereby solemnly affirm on oath and state as under -

1. I say that I am filing the present Affidavit to bring on  
record the conduct of the Respondent Authority, the  
GCZMA in misusing and/or using it's authority and  
powers to protect the Impugned structures.
2. I say that it is borne from records that pursuant to an  
Order and Memorandum dated 11-09-2024 from the

*JR*



Deputy Collector and SDO, Panaji, the Mamlatdar of Bardez Taluka had requisitioned the demolition squad to demolish the impugned structures on 18-09-2024 and notice thereof was issued to the GCZMA. The GCZMA remained absent because of which the demolition could not be carried out as the structures to be demolished could not be identified.

3. It is further seen that the demolition of the impugned structures was again scheduled by the Mamlatdar of Bardez Taluka on 13-12-2024, however the GCZMA has informed the Mamlatdar, by email dated 11-12-2024 that since the parties have preferred an appeal before the NGT "as such execution of the orders may be put on hold till disposal of the NGT Order".

4. I submit that the GCZMA has no powers to order the differing of demolition of structures when there is no stay from the NGT. I say that the conduct of the GCZMA assumes much significance as it amounts to putting a premium on illegalities and perpetrators of such illegalities.

5. I say that whatever is stated above is true to my knowledge and/or from records given to me except the legal submissions which I believe to be true. I say that the annexures herewith are true copies of the originals.
6. I say that whatever is stated above is true to my knowledge.

Solemnly affirmed this 30<sup>th</sup> day of January 2025 at Panaji - Goa

*J. Rodrigues*  
Deponent



Solemnly affirmed and verified before me  
by Judith Rodrigues  
Who is notary before me  
Adv. Candolim Bardez Goa  
Known to me  
Reg. No. 235/2025 Date 03/2/2025  
*[Signature]*  
**ADV. GOCULDAS N. NAIK**  
NOTARY AT PANAJI  
STATE OF GOA - INDIA



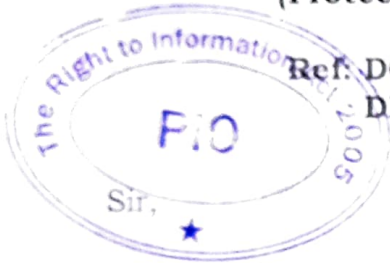
OFFICE OF THE MAMLATDAR OF BARDEZ, MAPUSA GOA  
 Government Offices Complex Building,  
 Morod, Mapusa Goa  
 Phone No. 2262233 (Fax), 2262210  
 E-mail: [mam-bardez.goa@nic.in](mailto:mam-bardez.goa@nic.in)

No. MAM/BAR/CI-II/PDF/Dem/2024/6177 Date: - 19/09/2024

To,  
 The Dy. Collector & SDO-II  
 Mapusa, Bardez, Goa

**Sub.: Directions under section 5 of the Environment (Protection) Act, 1986, Read with rule of the Environment (Protection) Rules 1986.**

Ref: DC/SDM/MAP/CRZ/2024/3337 dated: 20/05/2024  
 DEMO-SQUAD/144/2024/3222 dated: 11/09/2024



With reference to the above cited subject, it is to submit that the demolition squad was requisitioned for 18/09/2024 to demolish the offending structure in Sy. No. 135/7 of village Candolim in Bardez Taluka.

However the officers of GCZMA and officers of Department of Electricity remained absent and therefore the identification of the structure to be demolished could not be done.

Therefore the demolition could not be carried out on 18/09/2024.

This is for your kind information and further necessary action.

Yours faithfully,

(Anant R. Malik)  
 Mamlatdar of Bardez Taluka  
 Mapusa - Goa.

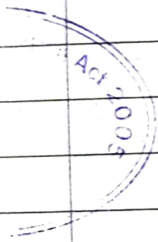
Copy to:-

The Member Secretary, Goa Coastal Zone Management Authority, Panaji, Goa.

23/09/2024  
 Member Secretary  
 Coastal Zone Management Authority  
 Department of Environment & Climate Change  
 1st Floor, 4th Floor  
 Panaji, Goa 403001

Received by: \_\_\_\_\_  
 Initial of Clerk: \_\_\_\_\_  
 20/9/2024

Date	No. of Exhibit	Case No. of 20	Date to which the case is adjourned
7/10 5/7	Candolim	Vernon Rodrigues 70 Candolim, Bunder, Goa.	
		<p>The demolition in sy No 135/7 Candolim village fixed on 18/9/2024 as per the direction by Dy. collector &amp; SDO SAN Nayasa, Bunder, Goa Order No Demo-Squad/144/2024/3222 dt 11/9/2024 and Order of GCZNA/N/ILUE-COMPL/21-22/89/1345 dt 25/07/2024 and GCZNA/N/ILUE-COMPL/21-22/89/4649 dated 21/03/2024.</p> <p>The demolition was fixed on 18/9/2024. The official/PhD was present and also police Personnel.</p> <p>However the officials of GCZNA and officials of Dept of Electricity remained absent and therefore the identification of the structure to be demolished could not be done.</p> <p>Hence the demolition could not be carried out.</p> <p>The officials present on site has signed below has signed on the Panchnama.</p>	





an Order bearing No. DEMO-SQUAD/144/2024/322  
 dated 11/9/2024 issued by Dy collector and as  
 a directions issued by mamaltdan of bades  
 Aluka mapusa I under signed also with  
 PWD Supervisor and P of Calangute Police Station  
 Proceeded to the actual property bearing by  
 No 135/7 of Village Candolim

there were No officials of CRZ and  
 Electricity Dept present at the site for  
 demolition at Candolim

So the actual Demolition Structure were not  
 Identified by CRZ officials hence the demolition  
~~Process was not started~~ was NOT carried out

the list of following officials who all were Present  
 at the demolition site also with their signature  
 On 18/9/2024

- 1] Nareesh Kalangutkar
- 2] PSI VIGNESH NAIK
- 3] PC 7059 - Rohan Naik  
 PC - 7956 - Ravindra Gaonkar  
 PC 8334 Preetesh Kinlekar  
 LPC 9424 - Rushali

AS AIRR misty

18/09/2024

*[Signature]*  
 18/09/2024  
 PSI, Calangute

Place - Candolim

18/9/2024

(*[Signature]*)

Talathi of Candolim



**CONFIDENTIAL**

**OFFICE OF THE DEPUTY COLLECTOR & SUB-DIVISIONAL  
MAGISTRATE , PANAJI SUB-DIVISION, PANAJI, GOA.**

**Collectorate Bldg., Panaji-Goa- 403001.**

**Phone No: 2225511 Fax No:- 2225511 Email:- sdm-panaji.goa@nic.in**

No. DEMO-SQUAD/144/2024/3222

Dated: 11/09/2024

**ORDER**

Whereas, the Mamlatdar of Bardez Taluka, Mapusa, Goa vide letter No.MAM/BAR/CI-II/Demo/6054 dated 03/09/2024 requested to provide the demolition squad and police protection for the demolition of Illegal Pucca construction in the property bearing Sy. No. 135/7 of village Candolim Bardez- Taluka carried out by Mr. Vernon Rodrigues,r/o Candolim, Bardez Goa.

Now therefore, I, Rajesh S. Ajgaonkar, Sub Divisional Magistrate/Incharge of the Demolition squad, North Goa District, Panaji-Goa hereby grant the demolition squad to the Mamlatdar of Bardez Taluka, Mapusa, Goa on **18/09/2024 at 10.00 a.m. till completion of work** and order the following authorities/agencies as under:

1. The Superintendent of Police, North Goa District, Porvorim, Bardez-Goa, to depute 01 Police Sub Inspector, 05 Police Constables, and 02 lady Police Constables of Calangute Police Station on the above schedule date at 10:00 a.m. They may be directed to report at the office of Mamlatdar of Bardez, Mapusa at 9.30 a.m. on the above mentioned date in order to proceed at the site.
2. The Dy. Collector & S.D.M., Mapusa, Bardez Taluka, to depute Executive Magistrate/Mamlatdar on the date mentioned above to effectively carry out the demolition and also to take care of Law and order problems on the above mentioned date.
3. The Executive Magistrate is appointed as In-charge Officer of the squad on the site who will ensure all necessary instructions to the authorities/agencies to implement the order of demolition. The Executive Magistrate will be in control from the meeting point till the demolition is completed and shall submit the compliance report to this office.
4. The Executive Engineer, Work Division-XIII, P.W.D., Mapusa-Goa, to provide the demolition team of 5 labourers, 01 Truck, 01 JCB, along with other necessary tools & equipments to demolish above mentioned illegal construction on the above schedule date at 10.00 am. They may be directed to report at the office of Mamlatdar of Bardez, Mapusa at 9.30 a.m. on the above mentioned date in order to proceed at the site.

5. The Executive Engineer, Div-VI/concerned Division, Electricity Dept., Mapusa to depute electrical personnel in order to disconnect the electric supply if above mentioned site.
6. The Member Secretary, Goa Costal Zone Management Authority Panaji-Goa to depute their representative to identify the illegal construction to be demolish site at 10:00 a.m.
7. The Mamlatdar of Bardez, Mapusa shall be responsible for proper identification of said illegal construction mentioned above as per his aforesaid request and send the compliance report after completion of demolition process along with photographs within 48 hours to this office. He is responsible for service of the present order to Authority/Agency at Sr. No. 1 to 6 mentioned below in this order and submit compliance report of the same before date of demolition.
8. If the said work is postponed due to non presence or non compliance of the present order and if any consequences caused there upon due to postponement of work of demolition then the concerned officer will be solely held responsible for it.
9. If demolition is not completed within a day, the demolition shall be continue on next day, the authorities/ agencies should co-ordinate among themselves and complete the demolition.
10. The Mamlatdar of Bardez, Mapusa Goa shall ensure that demolition of any structure which is stayed by order of any competent authority/Court shall not be carried out. He should further ensure that debris which is generated due to the said demolition is removed from the said site within 15 days from the date of demolition.

The instruction given in Circular No.4-36-96-DEM-SQUAD/RB dated 2/12/2009 by the Collector of North Goa District, Panaji shall be strictly followed.

The Right to Info  
P

*Handwritten:* 13/9/24

Office of the  
Exec. Engg  
Elect. Div. VI. O&M.  
Mapusa-Goa

*Signature of Rajesh S. Ajgaonkar*  
(Rajesh S. Ajgaonkar)  
Dy. Collector & S.D.M.

& In-charge of the Demolition Squad,  
North Goa District, Panaji Goa.

of the Dy. Collector (S.D.O.)  
Mapusa-Goa  
Received on: 12/9/2024  
Initial of Clerk: Sr. No 1 to 6

Service through the Mamlatdar of Bardez, Mapusa-Goa to Authority/Agency at Sr. No 1 to 6 mentioned below and compliance report of the same should be submitted to this office before date of demolition.

SECRET  
12/9/24 4:35  
Entry

- To,
1. The Superintendent of Police North, Porvorim-Goa.
  2. The Dy. Collector & S.D.M., Mapusa, Bardez Goa
  3. The Executive Engineer, Work Division XIII, P.W.D., Mapusa-Goa.
  4. The Executive Engineer-VI/concerned Div, Electricity Dept., Mapusa Goa.
  5. The Mamlatdar of Bardez, Mapusa, Goa.
  6. The Member Secretary, Goa Costal Zone Management Authority, Dempo towers 4<sup>th</sup> floor, Patto, Panaji-Goa.

*Handwritten:* 13/9/24  
Decision Under  
P.W.D. No. 13/9/24  
13/9/24

**Copy submitted for information to:**

1. The Collector & District Magistrate, North Goa District, Panaji-Goa
- Member Secretary  
Goa Coastal Zone Management Authority  
C/o Department of Environment & Climate Change  
Dempo Towers 4th Floor,  
Patto Plaza Panaji-Goa. 403604

*Handwritten:* 13/9/2024



**OFFICE OF THE DEPUTY COLLECTOR & SUB-DIVISIONAL  
MAGISTRATE, PANAJI SUB-DIVISION, PANAJI, GOA.**

**Collectorate Bldg., Panaji-Goa- 403001.**

**Phone No: 2225511 Fax No:- 2225511 Email:- sdm-panaji.goa@nic.in**

No. DEMO-SQUAD/144/2024/3223

Dated: 11/09/2024.

**MEMORANDUM**

Sub:- Requisition for demolition squad.

Find enclosed herewith nos. six copies of demolition Orders No. DEMO-SQUAD/144/2024/3222 dated 11/09/2024 with direction to serve the Demolition Order to the concerned department mentioned in the Order and submit acknowledgement copy of the Order to this office by 13/09/2024.



*Rajesh S. Ajaonkar*  
(Rajesh S. Ajaonkar)

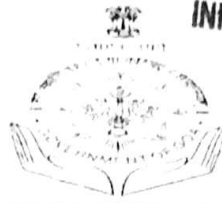
Dy. Collector & S.D.M.

& In-charge of the Demolition Squad,  
North Goa District, Panaji-Goa.

Encl:- as above

To,  
The Mamlatdar of Bardez,  
Mapusa Goa.

Copy to:-1. The Collector & District Magistrate, North Goa District, Panaji Goa.



OFFICE THE DY. COLLECTOR & S.D.O. MAPUSA GOA  
 Government Complex Building, Morod, Mapusa Goa.  
 Phone No:- 0832-2262038 (Fax) 2250398  
**Email:** [sdm-mapusa.goa@nic.in](mailto:sdm-mapusa.goa@nic.in)

No. DC/SDM/MAP/CRZ/2024/6702 Dated: 25/09/2024

To,  
 ✓ The Member Secretary,  
 Goa Coastal Zone Management Authority,  
 C/o Department of Environment and Climate Change (Govt.  
 of Goa), 4<sup>th</sup> Floor, Dempo Towers, Patto, Panaji Goa.

**Sub:-** Directions under section 5 of the Environment (Protection)  
 Act, 1986, Read with rule of the Environment (Protection)  
 Rules, 1986.

**Ref:** GCZMA/N/ILLE-COMPL/21-22/89/4649 dated 21/03/2024  
 DC/SDM/MAP/CRZ/2024/4300 dated 05/07/2014

Sir,


With reference to above letter, this office had issued memorandum to the Mamlatdar of Bardez with direction to the restoration of land to its original state in case of the failure on the part of violator and recover the expenses incurred from Mr. Vernon Rodrigues as the arrears of land revenue and submit compliance report.

The Mamlatdar of Bardez vide letter No.MAM/BAR/CI-II/PDF/Dem/2024/6477 dated 19/09/2024 had submitted compliance report stating that the demolition squad was requisitioned for 18/09/2024 to demolish the offending structure in Sy. No. 135/7 of Village Candolim in Bardez Taluka. However the officers of GCZMA and officers of Department of Electricity remained absent and therefore the identification of the structure to be demolished could not be done. (Enclosed Copy)

Therefore the demolition could not be carried out on 18/09/2024.

The same is forwarded to you for information and necessary action.

Yours faithfully,

  
**(Kabir K. Shirgaonkar)**  
 Dy. Collector, SDO-I & SDM.,  
 Mapusa, Bardez Goa.

✓ Encl: As above

Member Secretary  
 G. C. Z. M. A.  
 Inward No. 3167  
 Date: 27/09/2024



OFFICE OF DY. COLLECTOR  
SDO & SDM  
WARD NO. 12786  
20/9/2024  
MAPUSA



INFORMATION ISSUED UNDER RTI ACT, 2005

OFFICE OF THE MAMLATDAR OF BARDEZ, MAPUSA GOA

Government Offices Complex Building,

Morod, Mapusa Goa

Phone No. 2262233 (Fax), 2262210

E-mail: [mam-bardez.goa@nic.in](mailto:mam-bardez.goa@nic.in)

No. MAM/BAR/CI-II/PDF/Dem/2024/6477 Date: - 19/09/2024

To,  
The Dy. Collector & SDO-II  
Mapusa, Bardez, Goa

**Sub.: Directions under section 5 of the Environment (Protection) Act, 1986, Read with rule of the Environment (Protection) Rules 1986.**

**Ref: DC/SDM/MAP/CRZ/2024/3337 dated: 20/05/2024  
DEMO-SQUAD/144/2024/3222 dated: 11/09/2024**

Sir,

With reference to the above cited subject, it is to submit that the demolition squad was requisitioned for 18/09/2024 to demolish the offending structure in Sy. No. 135/7 of village Candolim in Bardez Taluka.

However the officers of GCZMA and officers of Department of Electricity remained absent and therefore the identification of the structure to be demolished could not be done.

Therefore the demolition could not be carried out on 18/09/2024.

This is for your kind information and further necessary action.

Yours faithfully,

(Anant R. Malik)

Mamlatdar of Bardez Taluka  
Mapusa - Goa.

Copy to:-

The Member Secretary, Goa Coastal Zone Management Authority, Panaji, Goa.



## INFORMATION ISSUED UNDER RTI ACT, 2005

Date	No. of Exhibit	Case No.	of 20	Date to which the case is adjourned
4 NO 135/7	Candolim	Vernon Rodrigues 70 Candolim, Bunder, Goa.		
		<p>The demolition is by No 135/7 Candolim village fixed on 18/9/2024 as per the direction by Dy. collector &amp; SDO SAN Mapusa, Bunder, Goa order No Demo-Squad/144/2024/3222 dt 11/9/2024 and Order of GCZMA/N/ILUC-COMPL/21-22/89/1345 dt 25/07/2024 and GCZMA/N/ILUC-COMPL/21-22/89/4649 dated 21/03/2024.</p>		
		<p>The demolition was fixed on 18/9/2024. The official/PRO was present and also police personnel.</p>		
		<p>However the officials of GCZMA and officials of Dept of Electricity remained absent and therefore the identification of the structure to be demolished could not be done.</p>		
		<p>Hence the demolition could not be carried out.</p>		
		<p>The officials present on site has signed below has signed on the launchman.</p>		



No. of Exhibit

Case No.

INFORMATION ISSUED UNDER RTI ACT, 2005 of 20

Date to case is no

- 1] Ankit Anubekam (Talathi, of Andhra) Ankur
- 2] Meghana Naik Jt. Mam-IV.  
H/A charge of Jt. Mam IV. ~~Daiv~~



PANCHANAMA

an order bearing No. DEMO-SQUAD/144 dated 11/9/2024 issued by Dy collector and as per directions issued by mamaltdan of benches Taluka mapusa I under signed also with PWD Supervisor and P of Calangute Police Station Proceeded to the actual property bearing S/ No 135/7 of Village Candolim

there were No officials of CRZ and Electricity Dept present at the site for demolition at Candolim

So the actual Demolition Structure were not Identified by CRZ officials hence the demolition ~~was not carried out~~ was not carried out

the list of following officials who all were present at the demolition site also with their signature on 18/9/2024

- 1] Nanesh Kalangutkar
- 2] PSI VIGNESH NAIK
- 3] PC 7059 - Rohan Naik
- PC - 7956 - Ravindra Gaonkar.
- PC 8334 Preetesh Kinlekar
- LPC 9424 - Rushali

AS AIRR misty  
18/09/2024  
*[Signature]*  
PSI, Calangute PS.

Place - Candolim  
18/9/2024

(*[Signature]*)  
Talathi of Candolim



OFFICE OF DY. COLLECTOR  
SDO & SDM

INWARD NO. 1110

RECEIVED

Inward Clerk

INFORMATION ISSUED UNDER RTI ACT, 2005

## OFFICE OF THE MAMLATDAR OF BARDEZ, MAPUSA GOA

Government Offices Complex Building,

Morod, Mapusa Goa

Phone No. 2262233 (Fax), 2262210

E-mail: [mam-bardez.goa@nic.in](mailto:mam-bardez.goa@nic.in)

No. MAM/BAR/CI-II/Sealing PAR&amp; SPA /2022/

Date: - 17/6/2022

To,  
The Dy. Collector, SDO & SDM,  
Mapusa, Bardez Goa.

**Sub: Compliance report of De-Sealing of the Property bearing Sy. No. 135/7 of Village Candolim Bardez Goa.**  
**Ref: DC/SDM/Map/CRZ/Vernon Rodrigues/2022/7623 Dated 15/06/2022.**

Sir,

With reference to the above cited subject and referred memorandum, the Talathi of Candolim Saza, Mr. Ankit Arobekar, attached to this Office reached the site along with the property owner for necessary De-sealing of the premises as per the memorandum mentioned above on 16/6/2022 at 12.00 pm.

The detailed Panchanama is drawn on the site which is enclosed herewith and Submitted for necessary action.

Yours faithfully,



(Rahul C. Desai)

Mamlatdar of Bardez Taluka  
Mapusa - Goa

Encl: As above

of Labbit

Case No.

of 20

PANCHANAMA

June 2022

With Reference to the Memorandum forwarded by Dy. collector, SDO, SCDM Mysuru. Gen. bearing NO DC/SDM/PROP/CRZ/Veron/Rodriguez/2022. dt 15<sup>th</sup> June 2022 in respect of de sealing the of of the property bearing Sy. NO 135/7 of Candolim village.

As per instruction of Mr. Dattaram Komat C.I attached to mamlatdar of Bardiz along with Mr. Ankit Arbekar, Talathi of Candolim was visited the site and with de seal the structures / shops of Around 14 Nos & one Store Room.

The entire process was started around 11:00 am in presence of the property owner on site and concluded around 12:00 pm.

*Ankit Arbekar*

Mr. Ankit Arbekar  
Talathi, Candolim

*D. N. Komat*

Mr. D. N. Komat  
CE-12



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**wrt demolition order**

1 message

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**gczma gczma** <goacoastalzone@gmail.com>  
To: mam-bardez.goa@nic.in

Wed, Dec 11, 2024 at 10:03 AM

Dear Sir,/ Madam,

With regards to your demolition orders in the matters of

1. Fidalis Paulo D'Souza scheduled today 10/12/2024.
2. Vernon Rodrigues scheduled on 13/12/2024
3. Rama Govekar scheduled on 17/12/2024

In these matters the parties have preferred an appeal and as such execution of the orders may be put on hold till disposal of the NGT Order.

Regards  
GCZMA